

**हिमाचल प्रदेश में छात्रावास**

१७१८. श्री एस देव : क्या शिक्षा मंत्री उन छात्रावासों के बारे में निम्नलिखित जानकारी देने की कृपा करेंगे जिनके निर्माण के लिये केन्द्रीय सरकार ने १९५८-५९ में हिमाचल प्रदेश प्रशासन को २०,००० रुपये सहायता अनुदान के रूप में दिये थे :—

- (क) कितने प्रकार के छात्रावास बनाये गये ;  
(ख) ये कहाँ-कहाँ बनाये गये हैं ; और  
(ग) इन में से प्रत्येक पर कितना व्यय किया गया है ?

शिक्षा मंत्री (डा० डा० डा० भीमाली) : संघ शिक्षा मंत्रालय ने हिमाचल प्रदेश प्रशासन को १९५८-५९ में कोई सहायक अनुदान मंजूर नहीं किया था । अतः भाग (क), (ख) और (ग) का सवाल ही नहीं उठता ।

**All India Services**

3729. Shri Harish Chandra Mathur: Will the Minister of Home Affairs be pleased to state:

- (a) the revised strength of the various categories of All India Services up-to-date;  
(b) whether there is any demand for further increase in the strength; and  
(c) what procedure is followed in constituting and revising the cadre?

The Minister of Home Affairs (Shri G. B. Pant): (a) A statement showing the up-to-date Cadre strength of an Indian Administrative Service and the Indian Police Service is laid on the Table of the House. [See Appendix VII, annexure No. 86].

(b) At present there is no proposal for a further increase in the strength of the I.A.S. and I.P.S. Cadres.

(c) The procedure for constituting and revising the Cadre is prescribed in Rules 3 and 4 of the I.A.S./I.P.S. (Cadre Rules) 1954.

**Propagation of Sanskrit**

3730. Shri Jhulan Sinha: Will the Minister of Education be pleased to state the amount spent directly by the Central Government and that sanctioned to the State Governments for propagation and popularisation of Sanskrit during the last three years?

The Minister of Education (Dr. K. L. Shrimall): A sum of Rs. 10,15,257 has been spent by the Central Government during 1956-57 to 1958-59. No grant has, however, been sanctioned to the State Governments for the purpose.

**Basic Education in Public Schools**

3731. Shri Jhulan Sinha: Will the Minister of Education be pleased to state the steps taken by the Central Government for introduction of Basic Education in public schools in the country?

The Minister of Education (Dr. K. L. Shrimall): The Government of India appointed a Committee in September, 1958 to suggest—among other things—measures to facilitate the introduction of Basic Education in the Public Schools. The report of the Committee is awaited. The question of taking any steps for the introduction of Basic Education in the Public Schools can arise only after the Committee has submitted its report.

12.16 hrs.

**PAPERS LAID ON THE TABLE**

**ANNUAL REPORT OF STATE TRADING CORPORATION**

The Minister of Commerce (Shri Kanungo): Sir, I beg to lay on the Table, under Sub-section (1) of Section 639 of the Companies Act, 1956, a copy of the Second Annual Report of the State Trading Corporation of

[Shri Kanungo]

India Limited for the period ending the 30th June, 1958, along with the Audited Accounts [Placed in Library, See No. LT-1390/59.]

**BOMBAY KHAR LANDS DEVELOPMENT BOARD (RECONSTITUTION) ORDER**

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, I beg to lay on the Table, under sub-section (5) of Section 4 of the Inter-State Corporation Act, 1957, a copy of the Bombay Khar Lands Development Board (Reconstitution) Order, 1959, published in Notification No G S R 387 dated the 26th March, 1959 [Placed in Library, See No LT-1391/59]

**NOTIFICATIONS UNDER SEA CUSTOMS ACT**

The Deputy Minister of Finance (Shri B. B. Bhagat): Sir, I beg to lay on the Table, under sub-section (4) of Section 43B of the Sea Customs Act, 1878, a copy of each of the following Notifications —

- (i) G S R No 441 dated the 18th April, 1959
- (ii) G S R No 442 dated the 18th April, 1959, making certain further amendment to the Customs Duties Drawback (Brand Rates) Rules, 1956
- (iii) G S R. No 443 dated the 18th April, 1959, making certain further amendment to the Customs Duties Drawback (Fixed Rates) Rules, 1958
- (iv) G S R. No. 444 dated the 18th April, 1959, making certain further amendment to the Customs Duties Drawback (Brand Rates) Rules, 1958. [Placed in Library, See No LT-1392/59]

12.17 hrs.

**MESSAGE FROM RAJYA SABHA**

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

'In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance Bill, 1959, which was passed by the Lok Sabha at its sitting held on the 22nd April, 1959, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill'

**DEMANDS FOR EXCESS GRANTS, 1955-56**

The Minister of Finance (Shri Morarji Desai): Sir, I beg to present a statement showing Demands for Excess Grants in respect of the Budget (General) for 1955-56

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**FORTY-FOURTH REPORT**

Sardar Hukam Singh (Bhatinda): Sir, I beg to present the forty-fourth Report of the Committee on Private Members' Bills and Resolutions

**ESTIMATES COMMITTEE**

**FIFTY-FOURTH, FIFTY-FIFTH AND SIXTIETH REPORTS**

Shri B. G. Mehta (Gohilwad): Sir, I beg to present the following Reports of the Estimates Committee:—

- (1) Fifty-fourth Report on the Ministry of Finance (Department of Revenue)—Narcotics Department.